

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CHIDA SPINNING MILLS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	CHIDA SPINNING MILLS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	15 th February, 1982
3.	AUTHORITY UNDER WHICH CORPORATE PERSON	ROC Vijayawada
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U18100AP1982PTC003396
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Door No.6/59, Kalyanapuram Village, Narayanavanam Road and Mandal, Puttur, Tirupati, Andhra Pradesh - 517583
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	20 st March, 2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	No.11, F2, Harish Homes ,Dr. Ramamoorthy Nagar, Kamaraj Street, Keelkattalai ,Near vellakanni school ,Chennai - 600117 Email: ksrics.ip@gmail.com Telephone No.: 9444867208 IBBI/IPA-002/IP-N01123/2021-2022/13654
8.	LAST DATE FOR SUBMISSION OF CLAIMS	19 th April, 2025

Notice is hereby given that the CHIDA SPINNING MILLS PRIVATE LIMITED has commenced voluntary liquidation on 20st March, 2025.

The stakeholders of CHIDA SPINNING MILLS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 19th April, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



SRIRAM KRISHNAMOORTHY
Liquidator for CHIDA SPINNING MILLS PRIVATE LIMITED
IP No.
IBBI/IPA-002/IP-N01123/2021-2022/13654
Date 21. 03 .2025
Place: Puttur

World Water Day poster Release

Guman singh Deora welcomed in Mumbai

Mumbai;
World Water Day poster appealing water conserve was releasedat Hotel Adarsh Palace, Kalbadevi, Mumbai to commemorate World Water Day. This poster was released by Thakur Guman Singh Deora, Secretary of Rajasthan Pradesh Congress Committee and Thakur saheb of Mer Mandwara Thikana (near Sirohi, Rajasthan). Thakur Guman Singh, during his short visit to Mumbai, was given a grand welcome by the intellectuals of the society. Guman Singh Deora was garlanded by Kanubhai Rawal (Kenzo Group), Jeetu Dave presented him with a flower bouquet, Jagdish Purohit of Hotel Adarsh Palace put a turban on him and Suresh Rawal, a youth leader of



Congress, welcomed him by putting a shawl on him. Releasing the poster, Guman Singh Deora said in his statement that it is very important to conserve and save water by the present generation to preserve this precious heritage for the

coming generations otherwise they will have to crave for water, not only clean water. Jagdish Purohit, owner of IndiaPress, who conceptualized the poster, said that such posters need to be distributed to the masses to create awareness among them. This



great phrase "Water is life" has been printed in Hindi, Rajasthani, Gujarati, Marathi and English. For "Vasudev Kutumbakam", we will have to preserve sufficient water resources not only for humans but also for all kinds of animals and birds. Prominent among

those who welcomed him were Suresh Purohit Padiv, Jitendra Singh Rathore, Nimish Bohar, Omprakash Rawal, Ukaram Choudhary, Narpat Singh Deora, Jivaram Ghanchi, Govind Singh Sartara, Ramesh Purohit and dozens of other intellectuals were present.

Ulas Nav Bharat Literacy Program sponsored by Central Govt .

Basic Literacy and Numeracy Assessment Test Sunday, March 23, 2025



Thane, Praveen Saini:

The government has decided to implement the ' ULLAS Navbharat Saksharata Karykram', sponsored by the Central Government, from the year 2022-23 to 2026-27 as per the guidelines of the Central Government.The aim of the scheme is to develop basic literacy (reading, writing) and numeracy among illiterate persons of the age group of 15 years and above in the country. These skills include financial literacy, legal literacy, digital literacy, disaster management skills, health care and awareness, childcare and education, family welfare, etc. Vocational skills can be developed among students of the age group of 15 years and above in the country as part of the continuous learning process for adult neo-literates with a view to local employment, reskilling and acquiring higher skills. It is being implemented with the help of the concerned Ministries/Departments at the Central and State/Union Territory levels. The State of Maharashtra has adopted this scheme vide its Government Decision dated 14/10/2022. Accordingly, State level, District level, Group level, School level committees have been constituted for the implementation of this programme vide its Government Decision dated 25/01/2023. The Chairman of the State Regulatory Council is the Hon. Minister of Education, while the Chairman of the State Executive Committee is the Hon. Principal Secretary, School Education. In this, the Chairman of the District Regulatory Council is the Hon. District Collector and the Chairman of the District Executive Committee is the Hon. Chief Executive Officer (ZillaParishad). Moreover, at the taluka level, the Tehsildar and the Group Development Officer are the Chairman of the Taluka Regulator and Taluka Executive Committee respectively. At the school level, the School Management Committee / School Management and Development Committee is responsible for this program. In this scheme, the school is the unit.Under this program, the illiterate students registered on the Ullas app in the year 2022-25 will be tested on Sunday, March 23, 2025, at the nearest examination center from 10.00 am to 05.00 pm. Also, the Directorate of Education (Planning), Maharashtra State,

Pune, appeals to schools, principals, teachers, center heads, social workers, villagers, volunteers to make all necessary efforts to ensure that these registered illiterate students are present at the examination center.While appearing for the examination, the illiterate person should bring one of his/ her own ID card size photograph to be put on the registration form. (Photos should not be forced.) Also, the illiterate person must have any one of the following identity documents as proof of date of birth: Voter ID card/Aadhar card/PAN card/Bank passbook etc.The question paper is divided into the following three parts related to basic literacy and numeracy and is worth a total of 150 marks. Part - A (Reading) 50 marks, Part - B (Writing) 50 marks, Part - C (Numeracy) 50 marks respectively. To pass the test, 33 percent (17 marks) are mandatory for each part and out of the total 150 marks, 33 percent (51 marks) will be mandatory. A maximum of 5 additional marks can be given to achieve 33 percent marks in any one part. However, more than 5 grace marks cannot be given for all the three parts together.The examination timings will be from 10.00 am to 5.00 pm. The duration of the actual paper will be 3 hours. (30 minutes extra time for the physically challenged) The candidate can appear for this examination anytime during the above period. The test will be conducted offline, meaning the examinee will be given a hard copy of the paper. (The question paper and answer sheet will be combined.) The medium of the examination will be Marathi, Urdu, Hindi, Gujarati, English, Kannada, Telugu, Tamil, Bengali etc. The test will be conducted through the medium.Only black or blue ink pens should be used to write the information and answers on the answer sheet. Do not use pencils or pens with other colored ink.Every school where illiterates are registered as per U-Dice number will be the examination center.Illiterate persons registered on the Ullas app for the exam will be eligible to take the test. If they are not registered online on the Ullas app, they can register and take the test on the day of the test. After passing the Basic Literacy and Numeracy Assessment Test (FLNAT) as per the prescribed criteria, the newly literate will be given a certificate/mark sheet by the Central Government.

Through this test, life skills like financial literacy, legal literacy, digital literacy, disaster management skills, health care and awareness, childcare and education, family welfare will be developed in the life of the individual. It will also help in improving their standard of living.The Directorate of Education (Planning) office has

issued instructions to the districts to conduct the FLNAT test in the state on Sunday, March 23, 2025, for a total of 6,66,129 illiterate students. Illiterate persons are requested to attend the examination at the designated examination center on Sunday, March 23, 2025, between 10:00 am and 5:00 pm

with their identity cards and wish all the candidates good luck for the examination! This was informed by the Director of Education (Planning) and Member Secretary, State Literacy Mission Authority, Maharashtra State, Pune Education Director Dr. Mahesh Palkar.

For Any Advertisement Queries, Please Feel Free To Call :
Shashi Tripathi
9004707337

Pravin Saini
7014724511

PUBLIC NOTICE
This is to inform in the general public that Smt. Anita Anant Shelar, passed away on April 11, 2021. she owned and resided in Situated Vibhag no. 10/25 at Katrap, Survey No. 34, Hissa No. 10, Plot No. 1+ 2, Area 2212.40 Sq. Mtrs. T.D.R. Shri Gokuldham Co-operative Housing Society, Flat No. 306, Third Floor Area 605 Sq.Ft. Carpet, Katrap, Badlapur, Tal. Ambernath, Thane, Maharashtra-421503. up until his passing. Late. Smt. Anita Anant Shelar is survived by the following legal heirs:
1. Shri. Anant Sakharan Shelar (Husband)
2. Vinita Viraj Jasud (Daughter)
3. Mayuri Manoj Dalvi (Daughter)
4. Rupali Anant Shelar(Daughter) 5. Darshan Anant Shelar (Son)
All claims, objections, or interests, if any, regarding the ownership or rights related to. the above-mentioned flat must be submitted in writing to the undersigned within 15 days from the publication of this notice, along with supporting documents. Failing such claims, it will be assumed that there are no objections, and the legal heirs mentioned above shall proceed with the formalities for the transfer of the said property.
Mohan Niwas, Ward N o. 03, Near Vangani Railway Station, Vangani (E) Tal. Ambernath, Thane, -421503
Your Truly
Sd/-
Adv. Nileema Jayesh Saranga
Mob No. 9850670809

PUBLIC NOTICE
TAKE NOTICE THAT MY CLIENTS Smt. Sunanda Balshiram Bomble have transferred the said property of the Flat/Room No. A-38, admeasuring 180 Sq. Fts., (Carpet Area), 5th Floor, in the Building known as "Amardeep Building," constructed on the Land bearing C. S. No. 136, situated at Dattaram Lad Marg, Kalachowki Mumbai-400033, Tal and District Mumbai from MHADA after deceased of her husband by a Transfer Permission dated 24.02.2021. My client Smt. Sunanda Balshiram Bomble is misplaced/loss of original Allotment Letter dated 23.06.1986 issued by MHADA to Mr. Narayan Rajaram Kotkar, original Agreement dated 08.01.1987 between MHADA AND Mr. Narayan Rajaram Kotkar, and Transfer Permission dated 09.02.1994 issued by MHADA to Mr. Balshiram Sakharan Bomble during the traveling in Kalachouki area therefore which complaint was online registered before Kalachouki Police Station Mumbai vide Reg. No. 35889-2025 dated 20.03.2025. If any person/s found it, is requested to, return the same to me or my client at below mention address.
Any person having any claim or right in respect of the said property by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession or encumbrance howsoever or otherwise is hereby requested to intimate to the undersigned within 7 days from the date of publication of this notice of her/his such claim, if any, with all supporting documents to such claim and the claims, if any of such person shall be treated as waived and not binding on Smt. Sunanda Balshiram Bomble, if anybody having objection, claim arising regarding above said property contact to me or my clients within 7 days from the date of this Notice.
Sd/-
Adv. Revati N. Kharke
Address:- Office No.3, Ground Floor, Komal Palace, Plot No. 165, Sector No. 10, New Panvel (E), Navi Mumbai 410 206.

PUBLIC NOTICE
NOTICE IS HEREBY GIVEN TO PUBLIC AT LARGE that our Client Mr. Ashok Shantilal Bhati and Mr. Dharamveer Sudeshkumar Sharma has executed the Development- cum-Sale Agreement in respect of "the Plot" more particularly described in Schedule of Property herein under from Mr. Narayan Kana Bhoir and Mr. Chandrakant Kana Bhoir, Resident of Nhava. Taluka Panvel, District Raigad ("the Original Licensees") vide Agreements dated 16th April 2019 for consideration. Pursuant to the Agreement inter se our Client has paid substantial Development-cum-Sale consideration to Mr. Narayan Kana Bhoir and Mr. Chandrakant Kana Bhoir ("the Original Licensees"). All person/s, firm/s, Companies by the present notice are hereby informed that any dealing/transaction in respect of afore stated entitlement of "Original Licensees" with "the Original Licensees", and/or their nominee/s and/or representatives and/or any person authorized by them and / or any person claiming through them, other than my clients in respect of the properties mentioned hereinabove will be entirely at their risk, cost and consequences of which please take a serious note of.
SCHEDULE OF PROPERTY
Plot No. 116, admeasuring around 520 Sq. meters, Sector: 19, Ulwe, Taluka Panvel, District Raigad, bearing file No- Ulwe-520. (the said file allotted in respect to award unit case no. 70, about the acquisition of Survey No. A/673 and 1A/54 located at Village Nhava, Taluka Panvel, District Raigad).
Sd/-
Vakil Raval
Chamber: 33, Plot No. 36, Sector:11, Kukreja Estate CHS LTD., CBD Belapur, Navi Mumbai 400614. M: 7738385580; E: vakiraval@gmail.com

PUBLIC NOTICE

Please take notice that the chain agreement of between M/s. Sai Leela Enterprises through its Partner **Shri. Sanjay Vasant Dalal and Mr. Moreshwar Vinayak Tiwad & Mr. Prakash Vajjanath Joshi** dated 08/02/1995 duly registered in the office of Sub-Registrar Ulhasnagar - 2 under document No. P 356/1996 on 08/02/1996 has been misplaced somewhere by my client **Smt. Rekha Prakash Joshi** and despite of diligent efforts the same could not be traced out. Hence, she registered missing complaint in Badlapur Police Station vide Missing Complaint No. 0230/2025 on 13/03/2025. Therefore, I hereby give a notice to the public at large and If anyone finds the said document or any person has any right or objection in availing housing loan on the said property with any Bank. Kindly intimate us on below address within 7 days.
Office No.01, Aditi Plaza CHS Ltd., Hendrepada, Near Chintamani Mandir, Kulgaon Badlapur West Dist: Thane
Sd/-
Adv. Shubhangi M. Patil
Mob No.: 9594264597

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India Voluntary Liquidation Process Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF CHIDA SPINNING MILLS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	CHIDA SPINNING MILLS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	15 th February, 1982
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	ROC/Vijayawada
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U18100AP1982PTC003396
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Door No.6/59, Kalyanapuram Village, Narayanavanam Road and Mandal, Puttur, Tirupati, Andhra Pradesh - 517583
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	20 th March, 2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	No.11, F2, Harish Homes .Dr. Ramamoorthy Nagar, Kamaraj Street, Keelakkattalai .Near vellakkanni school, Chennai – 600117 Email: ksrics.ip@gmail.com Telephone No.: 9444867208 IBBI/IPA-002/IP-No1123/2021-2022/13654
8.	LAST DATE FOR SUBMISSION OF CLAIMS	19 th April, 2025

Notice is hereby given that the **CHIDA SPINNING MILLS PRIVATE LIMITED** has commenced voluntary liquidation on **20th March, 2025**. The stakeholders of **CHIDA SPINNING MILLS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **19th April, 2025**, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
SRIRAM KRISHNAMOORTHY
Liquidator for CHIDA SPINNING MILLS PRIVATE LIMITED
IP No. IBBI/IPA-002/IP-No1123/2021-2022/13654
Date 21. 03. 2025
Place: Puttur

MUTHOOT FINCORP LIMITED (Secured and Unsecured Lending Business Division)
(A Muthoot Pappachan Group Company) CIN : U65929KL1997PLCO11518
Administrative Office: 710 A & 711 A, 7th Floor, Phase - 2, Spencer Plaza, Mount Road, Annasalai, Chennai- 600002
Regd. Office : Muthoot Centre, TC No 27/3022, Punnen Road, Trivandrum, Kerala - 695 001

APPENDIX -IV [Rule 8(1)] Possession Notice (For Immovable Property)

Whereas The undersigned being the Authorized Officer of the **Muthoot Fincorp Limited (MFL)**, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, The Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this.

S. No.	Name of Borrower / Co-Borrower / Guarantor	Date of Demand notice	Total O/s Amount (Rs.) Future Interest Applicable	Description of Secured Asset(s)/ Immoveable Property (ies)	Date of Possession
1.	Loan A/ccount No: MFLMAHSECUL000005009611 Mr. Shehazadi Amin Shaikh, Mr. Tanvir A Shaikh And Mr. Mobin A Shaikh	07-11-2024	Rs.20,56,621.26/- (Rupees Twenty Lakhs Fifty-Six Thousand Six Hundred Twenty-One and Twenty-Six Paise Only)	All That Piece And Parcel Of Immoveable Property: Mortgageor Has Offered N.A. S.No./H.No. 106/1, Area R.Sq./Mtr. 10.12.08, Situated Laying And Being At Devgaon, Tal. Murbad, Dist. Thane.	18-03-2025

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Muthoot Fincorp Limited (MFL)**, for an above mentioned demanded amount and further interest thereon.

Place : THANE (MH)
Date : 18.03.2025
Sd/- Authorised Officer
For Muthoot Fincorp Limited

JM FINANCIAL Corporate identify Number: U67190MH2007PLC4287
Registered Office Address : 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai- 400025
T: +91 22 6630 3030 F: +911 22 6630 3223 www.Jmfinancialar.com
APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the Authorized Officer of Piramal Capital & Housing Finance Limited (erstwhile Dewan Housing Finance Corporation Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand notice calling upon to the Borrower(s), Co-Borrower(s), Guarantor(s) to repay the amount mentioned in the notice together with interest at contractual rate and expenses, cost, charges etc.due thereon till the date of payment within 60 days from the date of receipt of the said notice. Subsequently, Piramal Capital & Housing Finance Limited (erstwhile Dewan Housing Finance Corporation Limited) assigned the financial assets pertaining to Borrower(s) together with the underlying security interest created therefor along with all rights, title and interest thereon in favour of JM Financial Asset Reconstruction Company Limited, acting in its capacity as trustee of Aranya – Trust (hereinafter referred to as "JMFINARC") under the provisions of the SARFAESI Act vide an assignment agreement dated March 29, 2023 (hereinafter referred to as "Assignment Agreement"). The Borrower having failed to repay the amount, notice is hereby given to the Borrower(s), Co-Borrower(s), Guarantor(s) and the public in general that the undersigned, being the Authorised officer of JMFINARC has taken possession of the property described herein below, in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of JMFINARC for an amount as mentioned herein under with interest thereon till the date of repayment. The borrower(s), Co-Borrower(s), Guarantor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr No.	Name of the Borrower(s), Co-Borrower's, Guarantor(s)	Description of secured asset (immoveable property)	Demand Notice Date and Amount with NPA date	Date of Possession
1.	(Loan Code No. 05000037214)/ Mumbai - Bandra Branch), Umesh Jaywant Tamore (Borrower) Mangesh Jaywant Tamore (Co-Borrower)	All the Part & Parcel of Property- Row House No. 17, River Villa, Gut No. 197/2, Chinchghar Village, Vikramgad Road, Vikramgad, Palghar Thane Maharashtra:- 401404	16/10/2024 for Rs. 53,25,648/- Rupees Fifty Three Lakhs Twenty Five Thousand Six Hundred Forty Eight and Paise Zero Only	19-03-2025
2.	(Loan Code No. 13900002667)/ Thane - Naupada Branch), Nitesh Shrivastav (Borrower) Kumudini Dhashrath Shrivastav (Co-Borrower1)	All the Part & Parcel of Property- Flat No.304, 3rd Floor Dev Krupa, Nr Navada Gaon Plot No.69, Navade Navade, Panvel, Raigad Thane Maharashtra:- 400603	16/10/2024 for Rs. 49,63,045/- Rupees Forty Nine Lakhs Fifty Three Thousand Forty Five and Paise Zero Only	20-03-2025
3.	(Loan Code No. 05000032610)/ Mumbai - Bandra Branch), Dinesh Kanchinath Bakre (Borrower) Chhaya Dinesh Bakre (Co-Borrower1) Omkar Dinesh Bakre (Co-Borrower2)	All the Part & Parcel of Property- 1. F.No. 1204, 12th Flr, B Wing, Ruparel Skygreens, Behind Symphony Building, Off Link Road, Dahanukar Wadi Kandivali West, Mumbai Suburban Maharashtra:- 400067	17/08/2024 for Rs. 87,23,373.29/- Rupees Eighty Seven Lakhs Twenty Three Thousand Three Hundred Seventy Three and Paise Twenty Nine Only	19-03-2025
4.	(Loan Code No. 05000031851)/ Mumbai - Bandra Branch), Tushar Satish Joshi (Borrower) Rajani Satish Joshi (Co-Borrower1)	All the Part & Parcel of Property- Flat No.501 & 502 5th Floor, Wing 18 Liv Smart, Premiere Road, Opp. Don Bosco Institute Of Technology, Kurla West, Mumbai Mumbai Suburban Maharashtra:- 400070	19/09/2024 for Rs.65,09,148/- Rupees Sixty Five Lakhs Nine Thousand One Hundred Forty Eight and Paise Zero Only	20-03-2025
5.	(Loan Code No. 26500000493)/ Thane - Kalyan Branch), Gurbinder Kaur Bahwantpal Singh Marwaha (Borrower) Balwantpal Singh Marwaha (Co-Borrower1)	All the Part & Parcel of Property- Flat No 302, 3rd Floor Sai Samruddhi Apt Opp Water Supply Office, Near Station, Ulhasnagar Ulhasnagar East Thane Maharashtra:- 421004	27/11/2024 for Rs.47,39,843/- Rupees Forty Seven Lakhs Thirty Nine Thousand Eight Hundred Forty Three and Paise Zero Only	19-03-2025
6.	(Loan Code No. 05000014807)/ Mumbai - Bandra Branch), Kailash Gopinath Zele (Borrower) Anjali Kailash Zele (Co-Borrower1)	All the Part & Parcel of Property- Flat No.003, Ground Floor, A Wing, Rainbow Complex-i, Godawari Nagar, Behind Dharkar Udhyan Pen Raigad Maharashtra:- 402107	27/11/2024 for Rs. 10,42,261/- Rupees Ten Lakhs Forty Two Thousand Two Hundred Sixty One and Paise Zero Only	20-03-2025
7.	(Loan Code No. 11300002447)/ Navi Mumbai- Panvel Branch), Sandip Suresh Deshmukh (Borrower) Suresh Ganpat Deshmukh (Co-Borrower1)	All the Part & Parcel of Property- Flat No.201,2nd Floor, Building No-10, Olive, Roha Residency, Near Nirilon Colony, Village Bhuvaneshwar Roha Raigad Maharashtra:- 402116	27/11/2024 for Rs. 15,93,989/- Rupees Fifteen Lakhs Ninety Three Thousand Nine Hundred Eighty Nine and Paise Zero Only	22-03-2025
8.	(Loan Code No. 05000019130)/ Mumbai - Bandra Branch), Kailash Gopinath Zele (Borrower) Anjali Kailash Zele (Co-Borrower1)	All the Part & Parcel of Property- Flat No.003, Ground Floor, A Wing, Rainbow Complex-i, Godawari Nagar, Behind Dharkar Udhyan Pen Raigad Maharashtra:- 402107	27/11/2024 for Rs. 9,13,133/- Rupees Nine Lakhs Thirteen Thousand One Hundred Thirty Three and Paise Zero Only	20-03-2025
9.	(Loan Code No. 01300007970)/ Navi Mumbai- Belapur CBD Branch), Poonam Bhimrao Kamble (Borrower) Bhimrao Shankar Kamble (Co-Borrower1)	All the Part & Parcel of Property- Flat No. 202, 2nd Floor, Balaji Ashray Opp. Ambuja Cement Godown Reti Bunder Road, Moha Moha, Targhar, Raigad Navi Mumbai Maharashtra:- 410206	27/11/2024 for Rs. 34,96,323/- Rupees Thirty Four Lakhs Ninety Six Thousand Three Hundred Twenty Three and Paise Zero Only	20-03-2025
10.	(Loan Code No. 23700000261)/ Navi Mumbai- Pen Branch), Santosh Bhai Chimbulkar (Borrower) Sonali Santosh Chimbulkar (Co-Borrower1)	All the Part & Parcel of Property- Flat No- 302, 3rd Floor, A Wing Heramb, Plot No. 1+2+3+5 Near Maruti Chhindri Chendre, Alibag Raigad Maharashtra:- 402201	27/11/2024 for Rs.24,78,838/- Rupees Twenty Four Lakhs Eighty Seven Thousand Eight Hundred Thirty Eight and Paise Zero Only	20-03-2025

Date: 23-03-2025
Place: Maharashtra
Authorised Officer
JM Financial Asset Reconstruction Company Limited,
acting in its capacity as trustee of Aranya- Trust

महावितरणला सर्वोत्कृष्ट वीज वितरण कंपनीचा पुरस्कार

नवी मुंबई, दि. २२ (वार्ताहर) : महावितरणला शनिवारी नवी दिल्ली येथे केंद्रीय सिंचन व ऊर्जा मंडळातर्फे (सीबीआयपी) सर्वोत्कृष्ट कामगिरी करणारी वीज वितरण कंपनी म्हणून गौरविण्यात आले. अपर मुख्य सचिव (ऊर्जा) आभा शुक्ला यांनी हा पुरस्कार स्वीकारला. यावेळी महावितरणचे कार्यकारी संचालक दत्तात्रय पडळकर उपस्थित होते. महावितरणच्या गौरवाबद्दल अध्यक्ष तथा व्यवस्थापकीय संचालक लोकेश चंद्र यांनी मुख्यमंत्री देवेंद्र फडणवीस यांच्या नेतृत्वाचे आभार मानले तसेच महावितरणच्या अधिकारी व कर्मचाऱ्यांचे अभिनंदन केले.

महावितरण मुंबईचा काही भाग वगळता संपूर्ण राज्याला वीज पुरवठा करते. महावितरणचे घरगुती, औद्योगिक, व्यावसायिक आणि कृषी असे ३ कोटी ११ लाख घरांकरा आहेत. महावितरण देशातील सर्वात मोठी वीज वितरण



कंपनी आहे.

महावितरणने ग्राहक सेवेसाठी तसेच वीज वितरणासाठी माहिती

तंत्रज्ञानाचा केलेला वापर, ऊर्जा परिवर्तन आराखडा राबवून नवीकरणीय ऊर्जेच्या वापरावर दिलेला भर, वीज खरेदी खर्चात कपात करून ग्राहकांसाठीचा वीजदर कमी करण्यासाठी आयोगासमोर मांडलेला प्रस्ताव,

शेतकऱ्यांना सिंचनासाठी सौर ऊर्जा मिळण्यासाठी मुख्यमंत्री सौर कृषी वाहिनी योजना २.० सह राबविलेल्या विविध योजना आदी बाबींचा विचार करून महावितरणला सर्वोत्कृष्ट कामगिरीच्या पुरस्कारासाठी निवडण्यात आले. वीज उपकेदांची संख्या वाढविणे, त्यांची क्षमता वाढविणे, नव्या वीज वाहिन्यांचे जाळे उभारणे, वितरण रोहित्रांची उभारणी तसेच वीज वितरण व्यवस्थेत केलेली सुधारणा यांचाही विचार महावितरणचा सन्मान करताना करण्यात आला. कृषी पंपांना दिवसा वीज पुरवठा करण्यासाठी राबविण्यात येणारी मुख्यमंत्री सौर कृषी वाहिनी योजना २.० ही गेम चेंजर योजना

आहे. हा देशातील सर्वात मोठा विकेंद्रित सौर ऊर्जा निर्मिती प्रकल्प आहे. त्यामुळे शेतकऱ्यांची अनेक दशकांची कृषी पंपांना दिवसा वीज पुरवठ्याची मागणी पूर्ण होणार आहे. योजनेची अंमलबजावणी वेगाने सुरू आहे. आगामी वर्षामध्ये राज्यातील सर्व कृषी पंपांना शंभर टक्के सौर ऊर्जेचा पुरवठा करण्याचे उद्दीष्ट पूर्ण होईल. या योजनेत किफायतशीर दरत वीज उपलब्ध होत आहे. त्यामुळे महावितरणचा वीज खरेदी खर्च मोठ्या प्रमाणात कमी होणार आहे. मागेल त्याला सौर कृषी पंप या योजनेच्या माध्यमातून सौर कृषी पंप बसविण्यात

महावितरणने देशात प्रथम स्थान मिळविले आहे. उपसा सिंचन योजना सौर ऊर्जेवर चालविण्यासाठीच्या राज्य सरकारच्या योजनेसाठी महावितरणला नोडल एजन्सी म्हणून जबाबदारी देण्यात आली आहे.गावाची संपूर्ण विजेची गरज स्थानिक पातळीवर तयार झालेल्या

सौर ऊर्जेवर भागवून गावाला ऊर्जा स्वयंपूर्ण करण्यासाठी महावितरणने सौर ग्राम योजना सुरू केली आहे. त्यामुळे गावकरी वीजबिलमुक्तही होतात. राज्यात १०० गावे महावितरणतर्फे सौर ग्राम विकसित करण्यात येणार असून त्यापैकी १० गावे सौर ग्राम झाली आहेत.महावितरणने स्वतःची कार्यालये, वीज उपकेंद्रे, ग्राहक सेवा केंद्रे आणि अतिथी गृहे सौर ऊर्जेवर चालविण्यासाठी मोहीम सुरू केली आहे. महावितरणच्या मुख्यालयाच्या छतावर बसविलेल्या सौर ऊर्जा निर्मिती प्रकल्पाचे नुकतेच उद्घाटन झाले.

महावितरणने राज्यात विद्युत वाहनांसाठी ६३ चार्जिंग स्टेशनस राज्यात उभारली आहेत. पुणे येथे उभारलेल्या विद्युत वाहनांचे चार्जिंग स्टेशन छतावरील सौर ऊर्जानिर्मिती प्रकल्पाला जोडून महावितरणने अक्षय्य ऊर्जेच्या आधारे वाहनांचे चार्जिंग करण्यासाठी पाऊल टाकले आहे.



जेजुरी, दि. २२ (वार्ताहर) :

साऱ्या महाराष्ट्राचे कुलदैवत असलेल्या खंडेरायाच्या जेजुरी नगरीतील कडेपटारच्या डोंगर परिसरात अधिवास करीत असलेल्या पशु -पक्ष्यांचे प्यायला पाणी मिळत नसल्याने हाल सुरू झाले होते, मात्र येथील सामाजिक क्षेत्रात कार्य करणाऱ्या जयमल्हार फाउंडेशनच्या वतीने दरवर्षीप्रमाणे याही वर्षी डोंगरातील पाणवट्यामध्ये टँकरने पाणी भरण्यास सुरुवात झाली आहे .

जागतिक वन दिनाच्या निमित्ताने पशु-पक्ष्यांसाठी टँकरने पाणीपुरवठा व धान्य पुरवठा या सेवा कार्यास सुरुवात करण्यात आली. गेली अकरा वर्षे जयमल्हार फाउंडेशनचे अध्यक्ष विशाल बारभाई व त्यांचे सहकारी ,वन खाते व स्थानिक ग्रामस्थांच्या सहकार्याने हा सेवा प्रकल्प राबवित आहेत. शुक्रवारी झालेल्या कार्यक्रमाच्या वेळी सचिन कुंभार व तुषार कुंभार यांनी पहिला टँकर दिला. यावेळी सासवड परिक्षेत्राचे वनक्षेत्रपाल सागर ढोले, जेजुरीचे वनपाल राहुल रासकर ,वनरक्षक सोनाली कांबळे ,वनसेवक गजानन बयास, वनरक्षक जी.आर .निरडे, सामाजिक कार्यकर्ते विठ्ठल सोनवणे, प्रा. रघुनाथ वाहुळ,समीर मोरे, अमोल भंडारी, मनोज बारसुडे आदि उपस्थित होते .

मागील वर्षी कडेपटारच्या डोंगरात पुरेसा पाऊस न झाल्याने सारा डोंगर ओसाड झाला आहे. कुठेही पाण्याचे स्रोत शिल्लक नाहीत, त्यामुळे या डोंगरांमध्ये असणारे वन्यजीव सैराभराे झालेत. या ठिकाणी वन खात्याने ८

ठिकाणी गोल हौद तयार करून पशुपक्ष्यांसाठी पाणवटे बनवलेले आहेत. या पाणवट्यामध्ये लोकसहभागातून टँकरने पाणी भरण्याचा उपक्रम जय मल्हार फाउंडेशन राबवित आहे. दररोज दोन टँकरप्रमाणे ४ महिने पाणीपुरवठा करावा लागणार असून यासाठी २४० टँकरची गरज आहे.

कडेपटारचा डोंगर हा सह्याद्रीच्या रांगेमध्ये येतो .या परिसराला जयाद्री पर्वत असे संबोधले जाते. कडेपटारच्या डोंगरात कुलदैवत खंडोबाचे मूळ स्थान असून दररोज हजारो भाविक येथे देवदर्शनासाठी येत असतात. अनेक भाविकांना सायंकाळी गड चढताना हरीण ,मोरांचे दर्शनही घडते .या डोंगरात प्रामुख्याने हरीण ,चिंकारा, मोर, तरस ,लांडगे ,कोल्हे, सायाळ, ससा, खोकड ,उदमांजर आदी यांची संख्या लक्षणीय आहे. पावसाळ्यामध्ये डोंगरात पुरेसे पाणी उपलब्ध असते, मात्र उन्हाळा सुरू झाला की या प्राण्यांचे पाण्याअभावी हाल सुरू होतात .अनेक वेळा अन्न पाण्याच्या शोधाथं यातील काही प्राणी मानवी वस्तीत येतात. या प्राण्यांना जागेवरच पाणी उपलब्ध व्हावे यासाठी सामाजिक कार्यकर्त्यांनी हा उपक्रम गेल्या अकरा वर्षांपासून यशस्वीपणे सुरू ठेवला आहे. सायंकाळी पाचनंतर बहुतांशी पाणवट्यादार पाणी पिण्यासाठी प्राण्यांची हद्द झालेली पाहायला मिळते. हेच पिण्याचे पाणी आठूबाजूच्या परिसरात चरायला गेलेल्या गाई म्हशी मेंढ्या शेळ्या यांनाही मिळते.

अपघाती मृत्यू झालेल्या संगणक अभियंत्याच्या कुटुंबीयांना दोन कोटी ४४ लाखांची नुकसान भरपाई

पुणे, दि. २२ (वार्ताहर) : अपघातात मृत्युमुखी पडलेल्या संगणक अभियंत्याच्या कुटुंबीयांना न्याय मिळाला आहे. लोकअदालतीत शनिवारी) दावा निकाली काढण्यात आला. तडजोडीत संगणक अभियंत्याच्या कुटुंबीयांना दावा दाखल केल्यापासून एक वर्षाच्या आत दोन कोटी ४४ लाख रुपयांची नुकसान भरपाई मिळायणार आहे.

मोटार अपघात न्यायप्राधिकरणाचे प्रमुख सदस्य जिल्हा, सत्र न्यायाधीश बी.पी. क्षीरसागर आणि ॲड.अतुल गुंजाळ यांच्या पॅनलसमोर झालेल्या सुनावणीत दावा निकाली काढण्यात आला. दुचाकीस्वार ३४ वर्षीय संगणक अभियंता ४ फेब्रुवारी २०२४ रोजी सिंहगड रस्त्याने निघाला होता. खडकवासला धरण परिसरातून विरुद्ध दिशेने आलेल्या टेम्पोने दुचाकीला धडक दिली. अपघातानंतर गंभीर जखमी झालेल्या संगणक अभियंत्याला खासगी रुग्णालयात दाखल करण्यात आले. उपचारांदरम्यान त्याचा खासगी रुग्णालयात मृत्यू झाला. अभियंत्याची पत्नी, आई, बहिण टेम्पोच्या विमा कंपनीविरुद्ध दावा १९ एप्रिल २०२४ रोजी मोटार अपघात न्यायप्राधिकरणाता दावा दाखल केला होता.

पीएम इंटरनशिप योजनेच्या माध्यमातून युवक युवतींना रोजगाराच्या संधी उपलब्ध

विवार, दि. २२ (वार्ताहर) : शासनाच्या पीएम इंटरॅनशिप योजनेच्या माध्यमातून देशातील उच्च ५०० कंपन्यांमध्ये एक कोटी युवक/युवतींना इंटरॅनशिपच्या संधी उपलब्ध करून देण्यात येणार आहे. सदर योजनेचा लाभ वसई विहार शहरातील जास्तीत जास्त युवा/ युवतींनी घेऊन रोजगाराच्या दिशेने पाऊल टाकावे, असे आवाहन वसई विहार शहर महानगरपालिकेचे आयुक्त तथा प्रशासक अनिलकुमार पवार यांनी केले आहे.

पीएम इंटरॅनशिप योजना योजनेसाठी लाभार्थ्यांचे वय २१ ते २४ मध्ये असणे आवश्यक

आहे.लाभार्थी १० वी, १२ वी, ITI, पदवीधर इत्यादी शैक्षणिक पात्रता धारण केलेला असावा. इंटरॅनशिप कालावधी हा १२ महिन्याचा असेल.

इंटरॅनशिपच्या कालावधीमध्ये प्रती रु. ५,०००/- एवढे मानधन देय असेल, तसेच एकरकमी लाभ रु. ६,०००/- व विमा सुविधा उपलब्ध असेल. सदरील रक्कम शासन स्तरावरून दिले जाणार आहेत.

लाभार्थी युवक/युवतीने स्वत https://pminternship.mca.gov.in/login/ या website वर जाऊन आपली दि. ३१ मार्च २०२५ पूर्वी नोंदणी

करावी. नोंदणी करून आवश्यक कागदपत्रे अपलोड करावीत. यासाठी लागणारी आवश्यक माहिती वरील वेबसाईट वर देण्यात आली आहे, किंवा आपल्या महानगरपालिका/ प्रभाग समिती कार्यालयामध्ये NULM कक्षाशी संपर्क साधावा.

सदर योजनेमध्ये बेरोजगार युवा/युवती, बचत गट लाभार्थी, कुचरा वेचक, गीग कामगार, बांधकाम कामगार मजूर यांना सुद्धा नोंदणी करता येऊ शकेल, अशी माहिती DAY-NULM विभागाचे उपायुक्त सुभाष जाधव यांनी दिली.

मुंबई, दि. २२ (प्रतिनिधी) : सागरी किनारा मार्गावर भूमीवर हिरवळ तयार करण्यासाठी पालिका प्रशासनाने कंपन्यांकडून अर्ज मागवले होते ते त्याला पाच मोठ्या कंपन्यांनी प्रतिसाद दिला आहे. रिलायन्स, जिंदाल, स्ट्रलाईट, टोरेण्ट पॉवर, रेमण्डस अशा पाच कंपन्या या कामासाठी पुढे आल्या आहेत.

कंपन्यांच्या सीएसआर फंडातून हे हरितक्षेत्र तयार करण्यात येणार असून त्याकरीता पालिका प्रशासनाने ४०० कोटी रुपयांची भांडवली गुंतवणूक करण्याची क्षमता असलेल्या कंपन्यांकडून अर्ज मागवले होते. भराव टाकल्यामुळे १ कोटी ३ लाख ८३ हजार ८२० चौरस फुटांचे भराव क्षेत्र उपलब्ध होणार आहे. यापैकी सुमारे २५ ते ३० टक्के क्षेत्रात सागरी किनारा रस्त्याचे बांधकाम करण्यात आले आहे. तर उर्वरित ७० ते ७५ टक्के जागेत म्हणजेच ५३ हेक्टर जागेत हरीत क्षेत्र व नागरी सुविधा उभारण्यात येणार आहेत. या हरीतक्षेत्राचा विकास मोठमोठ्या कंपन्यांच्या सीएसआर (कॉर्पोरेट सोशल रिसपॉन्सिब्लिटी) फंडातून करण्याचा निर्णय मुंबई महापालिकेने घेतला आहे.

त्यानुसार ३० मार्च २०२५ पर्यंत दररोज

मालमत्ताकराची देयके नवी मुंबई महानगरपालिकेचे मुख्यालय व इतर विभागीय कार्यालयांत सकाळी १०.०० ते सायंकाळी ५.०० या वेळेेत भरण्याची सुविधा सुरू राहणार आहे. तसेच ३१ मार्च २०२५ या दिवशी रात्री १२ वाजेपर्यंत मालमत्ताकर भरणा काऊंटर्स सुरू राहणार आहेत. तरी नवी मुंबईकरांनी मालमत्ताकराची देयके भरण्यासाठी महानगरपालिकेच्या या सुविधेचा लाभ घ्यावा,

महावितरणच्या पथकाला मारहाण करण्याविरुद्ध गुन्हा दाखल

कल्याण, दि. २२ (वार्ताहर): थकीत वीजबिलाची वसुली करण्यासाठी गेलेल्या महावितरणच्या पथकाला मारहाण व शिवीगाळ करणाऱ्याविरुद्ध मुरबाड पोलिस ठाण्यात गुन्हा दाखल करण्यात आला आहे. मुरबाड तालुक्यातील सरळगांव येथे शुक्रवारी (२१ मार्च) दुपारी ही घटना घडली.

प्रफुल्ल दशरथ गोडांबे अशी या प्रकरणी गुन्हा दाखल झालेल्या आरोपीचे नाव आहे. मुरबाड उपविभागात कार्यरत उच्चस्तर लिपिक मंगेश केवारी व जनमित्र नरेश इसामे शुक्रवारी दुपारी सरळगाव येथे वीजबिल वसुलीचे काम करत होते. आरोपी गोडांबेच्या कटलरी दुकानाचे सहा महिन्याचे दहा हजार रुपयांचे वीजबिल थकीत होते. हे वीजबिल भरण्याची विनंती केली असता आरोपीने शिवीगाळ व दमदाटी करत जनमित्र इसामे यांना मारहाण केली. उच्चस्तर लिपिक केवारी यांच्या फिर्नादीवरून मुरबाड पोलिसांनी आरोपीविरुद्ध भारतीय न्याय संहितेच्या कलम १३२, १२१ (१), ३५२ आणि ३५१ (२), (३) नुसार गुन्हाची नोंद करून तपास सुरू केला आहे. मार्च अखेरच्या पाश्र्वभूमिवर वीजबिल थकबाकीची वसुली अन्यथा थकबाकीदारांचा वीजपुरवठा खंडित करणे हे दोनच पर्याय प्राप्त करण्यासमोर आहेत. प्रांत परिस्थिती लक्षात घेऊन कर्तव्यावरील वीज कर्मचाऱ्यांना सहकार्य करण्याचे आवाहन महावितरणने केले आहे.

प्रभादेवीत २०० झाडे, अतिक्रमण काढलेल्या जागेवर वृक्षारोपण

मुंबई, दि. २२ (प्रतिनिधी): अतिक्रमण काढल्यानंतर उपलब्ध झालेल्या जागेत हिरवळ फुलवण्याचा प्रयोग मुंबई महानगरपालिकेने केला आहे. प्रभादेवीतील एस. एल. मटकर मार्गावरील ३९ अनधिकृत बांधकामे हटविल्यानंतर या मार्गाचे रुंदीकरण करण्यात आले. त्याचबरोबर रस्त्यालगत उपलब्ध झालेल्या खुल्या जागेमध्ये विविध झाडांची दोनशेपेक्षा अधिक रोपटी लावून हा मार्ग हिरवागार करण्यात आला आहे. मुंबई महानगरपालिकेच्या ‘जी दक्षिण’ विभाग कार्यक्षेत्रातील प्रभादेवी परिसरात एस. एल. मटकर मार्ग हा एक प्रमुख रस्ता आहे. या मार्गावरील पदपथालगत आणि रस्त्यालगतच्या अतिक्रमणांमुळे पादचाऱ्यांना या मार्गावरून चालताना गैरसोईचा

सामना करावा लागत होता. त्यामुळे या ३९ अनधिकृत बांधकामांबाबत कायदेशीर प्रक्रियेनंतर जानेवारी २०२५ मध्ये अतिक्रमण निर्मूलनाची कारवाई करण्यात आली होती.

निष्कासन कारवाईअंती ३९ बांधकामे हटविल्यानंतर एस. एल. मटकर मार्गाचे रुंदीकरण करण्यात आले. त्याचबरोबर रस्त्यालगत उपलब्ध झालेल्या खुल्या जागेमध्ये विविध पर्यावरणपूरक झाडांची दोनशेपेक्षा अधिक रोपटी शास्त्रशुद्ध पद्धतीने लावण्यात आली आहेत. या रोपट्यांची निवड करण्यासह ती लावण्यासाठी बृहन्मुंबई महानगरपालिकेच्या उद्यान विभागाचे सहकार्यदेखील घेण्यात आले आहे.

या वृक्ष लागवडीमुळे परिसरातील हिरवाई वाढण्यासह परिसर प्रदूषणमुक्त होण्यास



देखील मदत होणार आहे. वृक्ष लागवडीसह या खुल्या भूखंडावर एस. एल. मटकर मार्गालगत २ मीटर रुंदीचा कॉक्रीटचा पदपथ बांधण्यात आला आहे. त्यामुळे पादचाऱ्यांना चालण्यासाठी मोठा पदपथ उपलब्ध झाला असून त्यावरून चालणाऱ्या पादचाऱ्यांना बहरणाऱ्या हिरवाईचाही अनुभव

घेता येणार आहे. अनधिकृत बांधकामांवर कारवाई केल्यानंतर उपलब्ध होणारी जागा कधी कधी विविध उपक्रमांसाठी वापरण्यात येत. कधीकधी त्या जागेवर पुन्हा अतिक्रमण होते. तसे होऊ नये म्हणून अतिक्रमण निर्मूलनानंतर उपलब्ध झालेल्या जागेचा जी

RURAL EMPLOYMENT INITIATIVES WILL BE STRENGTHENED: PAWAN

SHRIRAM FINANCE LIMITED
REGISTERED OFFICE: Sri Towers, Plot No.14A, South Phase, Industrial Estate, Guindy, Chennai - 600032 website : www.shriramfinance.in - Branch Office : D.No., 4-1-796-11, Upstairs of State Bank of India, Near HP Petrol Bunk, Ashok Nagar, Nellore Road, Badvel-516 227, Kadapa (Dist)

RULE-8(3) POSSESSION NOTICE

Note: "It is informed that "SHRIRAM CITY UNION FINANCE LIMITED" has been amalgamated with "SHRIRAM TRANSPORT FINANCE LIMITED" as per order of NCLT, Chennai. Subsequently the name of "SHRIRAM TRANSPORT FINANCE LIMITED" was changed as "SHRIRAM FINANCE LIMITED" with effect from 30.11.2022 vide Certificate of Incorporation pursuant to change of name dated 30-11-2022."

Where as, the undersigned being the authorised officer of Shriram Finance Limited (SFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned being the Authorized Officer of SFL has been handed over the physical possession of the mortgaged Properties described herein below in pursuance of the order passed by the Hon'ble Principal Senior Civil Judge, Kadapa under Section 14 of the said Act and Rules, on this 20.03.2025

Borrower Name and Address:
1. K.Parvathi, W/O K.Subbarayudu, D.No:2-2/630, Abbarathi Street, Badvel, Kadapa(Dist).
2. K.Subbarayudu, S/O K.Subbarayudu, D.No:2-2/630, Abbarathi Street, Badvel, Kadapa(Dist).
3. K.Srujan Kumar, S/O K.Subbarayudu, D.No:2-2/630, Abbarathi Street, Badvel, Kadapa(Dist).
4. K.Sudheer Kumar, S/O K.Subbarayudu, D.No:2-2/630, Abbarathi Street, Badvel, Kadapa(Dist).
5. G.Arjun Kumar, S/O G.Santailah, D.No.2-139, Thippanapalle, Venkatesetti Palli, Kadapa(Dist).

Amount as per demand notice to pay **Rs.34,49,067/- (Rupees Thirty Four Lakhs Forty Nine Thousand and Sixty Seven only)** with further interest and other contractual charges and penalties till date with further interest and other costs, charges and expenses under reference of **Loan A/c No:-BADVLTF2209160002 Demand Notice Dated: 28.10.2024**

DESCRIPTION OF THE IMMOVABLE PROPERTY

YSR Kadapa District, Proddatur Reg., Dt. Badvel sub Dist., Badvel Municipality, Badvel Grampanchayat and Village accounts, Abbarathi Street, S.No.1182/28, an extent of 287.35 sq.yds, in this ACC House Bearing Door No.2-631. Bounded by East: House and site of P.Gangulaiah and S.Puliah West: House of G.Balasubbaiah and G.Vani Sree North: Road, South: House of K.Parvathi Within the above boundaries
1st Item: East to West 37 feet or 11.21 meters, North to South 43 feet 13.09 meters, Admeasuring 176.77 sq.yards of site;
2nd Item: East to West 25.5 feet or 7.72 meters, North to South 7.5 feet 2.27 meters, Admeasuring 21.25 sq.yards of site
3rd Item: East to West 14 feet or 4.24 meters, North to South 13.5 feet 4.09 meters, Admeasuring 21 sq.yards of site
4th Item: East to West 20.5 feet or 6.21 meters, North to South 30 feet 9.09 meters, Admeasuring 68.38 sq.yards of site
Total 1 to 4 items an extent of 287.35 sq.yds in this ACC house Measurements of Zinc Sheet house **1st Item:** East to West 13.5 feet or 4.09 meters, North to South 30 feet 9.09 meters, Admeasuring 405 sq.feet
2nd Item: East to West 10.9 feet or 3.30 meters, North to South 12.5 feet 3.78 meters, Admeasuring 136.25 sq.feet
Total 1 and 2 items 541.25 sq.fee along with ACC House with door Door frames all electrical fitting and fixtures etc.

This notice is also hereby to caution the general public at large that the authorized officer of SFL is in the lawful Symbolic Possession of the immovable property mentioned herein above and the Borrowers or any person shall not after receipt of this notice transfer by way of sale, lease or otherwise deal with/ alienate any of the above mentioned secured assets referred to in this notice, without prior written consent of SFL.

Place : Badvel
Dated: 20.03.2025

Sd/- Authorised Officer
Shriram Finance Limited



Deputy Chief Minister Pawan Kalyan performing bhumi puja at Pudicherla village in Kurnool district for farm pond on Saturday

V NARENDRA KUMAR
KURNOOL

THE coalition government is committed to strengthening governance and advancing rural employment initiatives, said Deputy Chief Minister and Minister for panchayat raj and rural development Pawan Kalyan.

Addressing a public gathering at Pudicherla in the district on Saturday, the Deputy CM said that while the previous administration had weakened the panchayat raj system, the coalition government is now ensuring employment through the National Rural Employment Guarantee Scheme (NREGS). "Our goal is to provide people with job opportunities and economic stability," he stated.

He credited the experienced leadership of Chief Minister N Chandrababu Naidu for the successful execution of rural development programmes. "Rural progress means empower-

ing farmers. Employment guarantee works should bring new hope into farmers' lives, which is our government's aim," he added.

Announcing his upcoming two-day constituency visit to address local issues, Pawan Kalyan allocated Rs 50 lakh from his personal trust for the development of Konidela village. He laid the foundation stone for the construction of farm ponds under the Mahatma Gandhi NREGS in Pudicherla of Orvakal mandal. The state aims to complete 1.55 lakh farm ponds, helping farmers conserve water and ensure better irrigation.

Speaking at the public meeting later, chaired by Panyam MLA Gowru Charitha Reddy, Pawan Kalyan highlighted past government's failures in implementing NREGS effectively. "Earlier, this scheme was turned into a political employment programme. We have now appointed competent officials to en-



Pawan Kalyan addressing a public meeting at Pudicherla

sure transparency," he said.

He praised Kurnool district's progress in rural employment and infrastructure, noting that Rs 75 crore spent on constructing 117 km of CC roads, 98 per cent completion rate of road projects under NREGS, water conservation plans to store rainwater effectively, over Rs 9,597 crore spent on employment guarantee schemes.

He criticised the previous government for mismanaging beneficiary records, leading to irregularities. Under the current scheme, each acre of land is being developed with six cents allocated for a water body and two cents for an embankment. The first farm pond under this initiative was started in the land of farmer Suru Rajanna in Pudicherla village.

He said the government is committed to making Rayalaseema prosperous. Recognising the area's water scarcity, Pawan Kalyan stated, "Just like in the era of Sri Krishnadevaraya, we want to see Rayalaseema flourish. Until major irrigation projects are completed, we are providing relief through farm pond construction."

By May-end, the government plans to complete 1.55 lakh farm ponds, with an

expected storage capacity of 1 tmc ft of water. This initiative will directly benefit farmers by ensuring year-round water availability.

The Deputy CM further said the coalition government conducted gram sabha meetings in all 13,326 village panchayats in a single day creating a world record by listing development priorities through these meetings.

The Deputy CM said within just eight months, the coalition government has constructed over 4,000 km of CC roads—matching the previous administration's five-year achievement.

Pawan Kalyan received representations from various groups, including MPDO officers, panchayat secretaries, and engineering associations, assuring them that their concerns would be addressed. He also received a request from the Reddy community to name Kurnool Airport after freedom fighter Uyyalawada Narasimha Reddy and promised to take it forward.

For the Panyam constituency, he assured timely execution of local development projects and immediate clearance of employment guarantee dues.

Posani released from Guntur jail

HANS NEWS SERVICE
GUNTUR

YSRCP leader and actor Posani Krishna Murali was released from Guntur district jail on Saturday. The release comes after Guntur II additional junior civil court In-charge judge G. Spandana granted him conditional bail on Friday. Following the court's orders, officials from Guntur district jail released Krishna Murali.

Krishna Murali had earlier made controversial and abusing comments against Chief Minister N Chandrababu Naidu, Deputy Chief Minister Pawan Kalyan besides morphing their photos. This led to the CID police registering a criminal case against him. He was brought to Guntur court



A video grab of Posani Krishna Murali coming out of Guntur district jail on Saturday

from Kurnool jail on a PT warrant, after which the judge remanded him to judicial custody. Since then, Krishna Murali had been lodged in Guntur district jail.

Upon filing a petition, the judge granted him bail under specific conditions. As per the conditions, Krishna Murali must provide two sureties worth Rs 2 lakh each, refrain

from leaving the country after his release, and avoid making any public statements about the case. Besides, he is required to report to the Mangalagiri CID police station every Tuesday and Thursday between 10 am and 12 pm for four weeks. The court also directed him not to influence witnesses and to cooperate with the ongoing investigation.

TTD to accept TG leaders' letters from tomorrow

DUSI VENKATESWARA
RAO
TIRUMALA

AS per the instructions of Chief Minister N Chandrababu Naidu, the acceptance of letters of recommendation from the public representatives of Telangana state by TTD will come into effect from March 24.

As such, the recommendation letters will be received on Sunday, March 23.

As already announced by TTD earlier, there will

be no VIP break darshans on March 25 and 30 in view of Koil Alwar Tirumanjanam and Sri Vishwawasu Nama Samvatsara Telugu Ugadi Asthanam on the respective dates. For this reason, it is once again informed for the devotees that no letters of recommendation will be accepted on March 24 for VIP break darshan on March 25 and also on March 29 for darshan on March 30.

Similarly, TTD

has also made it clear in the past that the letters of recommendation received from Andhra public representatives on Sunday for VIP break darshan on Monday will henceforth be received on Saturday for VIP break darshan on Sunday.

TTD urged the devotees to keep note of these changes and cooperate.



- Deputy CM launches farm pond works at Pudicherla
- States that the current govt is promoting NREGS in contrast to the previous YSRCP govt which weakened it

SBI STATE BANK OF INDIA
Chittoor Main Branch-00825, Chittoor, Chittoor District

POSSESSION NOTICE (Symbolic)

Under Rule 8(1) and (2) (For immovable property)
A/c.No.: 31219751201 (HTL)

WHEREAS The undersigned being the authorized officer of the State Bank of India, Chittoor Main Branch, Chittoor, Chittoor District, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 31.12.2024 calling up on the

Borrower: Sri S.Govindarajulu, S/o Subramanyam, Kodigutta Village, Madhavaram Post, Yadaman, Mandal, Chittoor District-517128.

To repay the amount mentioned in the notice being Rs.1,97,800.00 Ps (Rupees One Lakh Ninety Seven Thousand Eight Hundred Only) as on 31.12.2024 + interest from 01.01.2025 within 60 days from the date of receipt of the said notice. The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on 17.03.2025.

The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, Chittoor Main Branch, Chittoor, Chittoor District, For an amount of Rs.1,97,800.00 Ps (Rupees One Lakh Ninety Seven Thousand Eight Hundred Only) as on 31.12.2024 and interest and costs thereon.

We invite your attention to the provisions of sub-section (8) of Section 13 of the SARFAESI Act which speaks about the time available to the borrower/guarantor to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Chittoor District- Chittoor Sub-District-Chittoor Zilla Parishad- Yadaman Mandal-No.69-Madhavaram Village Accounts in Sy.No.112/1A2 -an extent of Ac.0.15 cents (or) 0.065 hectares or 6969 Sq. Ft of Vacant site. In this East to West 48 Ft, North to South 81 Ft, Constructed Residential Building-Property belongs to Sri S.Govindarajulu, S/o Subramanyam, Vide Doct No.4783/2009, Dated: 05.11.2009.

Bounded By: East: Bandibaita (Jangalappa Road), West: Land of Rathnam, North: Land of Natarajan, South: Lands of Kondreddi & Dhanapal.

Date : 17.03.2025, Place : Chittoor **Sd/- Authorised Officer, State Bank of India**

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF CHIDA SPINNING MILLS PRIVATE LIMITED

Sl. No.	NAME OF CORPORATE PERSON	CHIDA SPINNING MILLS PRIVATE LIMITED
1.	NAME OF INCORPORATION OF CORPORATE PERSON	15 th February, 1982
2.	DATE OF INCORPORATION OF CORPORATE PERSON	ROC Vijayawada
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	U18100AP1982PTC003396
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	Door No.6/59, Kalyanapuram Village, Narayanavanam Road and Mandal, Puttur, Tirupati, Andhra Pradesh - 517583
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	20 th March, 2025
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	No.11, F2, Harish Homes ,Dr. Ramamoorthy Nagar, Kamaraj Street, Keelkattalai, Near vellakkanni school, Chennai - 600117 Email: ksrics.ip@gmail.com Telephone No.: 9444867208 IBBI/IPA-002/IP-NO.11123/2021-2022/13654
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	19 th April, 2025
8.	LAST DATE FOR SUBMISSION OF CLAIMS	

Notice is hereby given that the CHIDA SPINNING MILLS PRIVATE LIMITED has commenced voluntary liquidation on 20th March, 2025. The stakeholders of CHIDA SPINNING MILLS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 19th April, 2025, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
SRI RAMKRISHNAMOORTHY
Liquidator for CHIDA SPINNING MILLS PRIVATE LIMITED
IP No. IBBI/IPA-002/IP-NO.11123/2021-2022/13654
Date 21.03.2025
Place: Puttur

SBI STATE BANK OF INDIA
Chittoor Main Branch-00825, Chittoor, Chittoor District

POSSESSION NOTICE (Symbolic)

Under Rule 8(1) and (2) (For immovable property)
A/c. No.: 30983835030 (HTL) & 3118868825 (HTL)

WHEREAS The undersigned being the authorized officer of the State Bank of India, Chittoor Main Branch, Chittoor, Chittoor District, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 31.12.2024 calling up on the

Borrowers: T. Sri N. Sudheer Kumar, S/o N. Munaswamy Reddy, D.No:2-83, Tirupati Main Road, Murakambattu, Chittoor, Chittoor District, Andhra Pradesh.

2.Legal heirs of deceased Borrower (Late Sri N.Prudhvi Kumar)

1.Smt N.SHARMILA, W/o Late N.Prudhvi Kumar, D.No:2-83, Tirupati Main Road, Murakambattu, Chittoor, Chittoor District, A.P.

2.Kum N.Chanu Sri, D/o Late N.Prudhvi Kumar, D.No:2-83, Tirupati Main Road, Murakambattu, Chittoor, Chittoor District, A.P.

3.Kum N.Chandini, D/o Late N.Prudhvi Kumar, D.No:2-83, Tirupati Main Road, Murakambattu, Chittoor, Chittoor District, A.P.

4.Sri N.Saidhar, S/o Late N.Prudhvi Kumar, D.No:2-83, Tirupati Main Road, Murakambattu, Chittoor, Chittoor District, A.P.

To repay the amount mentioned in the notice being Rs.5,15,918.00 Ps (Rupees Five Lakhs Fifteen Thousand Nine Hundred and Eighteen Only) as on 31.12.2024 + interest from 01.01.2025 within 60 days from the date of receipt of the said notice.

The borrower/guarantor / Legal Heirs having failed to repay the amount, notice is hereby given to the borrower/guarantor/ Legal Heirs and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on 17.03.2025.

The borrower/guarantor / Legal Heirs in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, Chittoor Main Branch, Chittoor, Chittoor District, For an amount of Rs.5,15,918.00 Ps (Rupees Five Lakhs Fifteen Thousand Nine Hundred and Eighteen Only) as on 31.12.2024 and interest and costs thereon.

We invite your attention to the provisions of sub-section (8) of Section 13 of the SARFAESI Act which speaks about the time available to the borrower/guarantor to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Chittoor District, Chittoor Sub-District, Chittoor Town, Chittoor Municipal Corporation-81, Murakambattu Grampanchayat and Village Accounts, D.No:2-83, In Survey No.166, Santhiamman Kol Street, Site Cum Building, Measuring East to West 36 feet (or) 10.980 Mtrs, North to South 25 ½ feet (or) 7.778 Mtrs-Total Extent 918 Sq feet (or) 102 Sq. Yards

Bounded By: East: Lane, West: Chittoor-Kadapa Trunk Road, North: House of K.Kuppuswamy Mudali, South: The House K.P.Arjuna Mudali.

This Property Belongs to Sri N. Sudheer Kumar and Sri N.Prudhvi Kumar, Vide Partition Deed Doct No: 4999/2009, Dtd: 20.11.2009.

Date: 17.03.2025, Place: Chittoor **Sd/- Authorised Officer, State Bank of India**

BORDER SECURITY FORCE

ATTENTION:ALL PENSIONERS/ FAMILY PENSIONERS OF BORDER SECURITY FORCE RESIDING IN KARNATAKA, KERALA, TAMILNADU ANDHRA PRADESH& TELANGANA STATES

BSF PENSION ADALAT

BSF is organizing a pension adalat at STC BSF BANGALORE to address the pension related grievances of BSF pensioners/Family pensioners residing in Karnataka Kerala, Tamil Nadu Andhra Pradesh and Telangana States on 03 Apr 2025

Date and time : 03 Apr 2025 from 1000 hrs to 1800 hrs.

Venue :STC BSF Bangalore, PO Air Force Station, Yelahanka, Bangalore
All pensioners/family pensioners of BSF residing in the state of Karnataka, Kerala, Tamil Nadu Andhra Pradesh & Telangana may attend the pension Adalat either physically or through Video conferencing and are advised to submit their grievances to Nodal Officer at following address as per following proforma.

Sri No.	Regt No. rank and name	Unit/HQ	Home address with latest Mob No & Whatsapp No & Email id	Date of retirement	PPO No	Brief details of grievances
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Contact details of Nodal Officers: Shri Harender Kumar Second in Command Whatsapp No/Mobile No. 8847290994 E Mail ID-stcblr@bsf.nic.in STC Bgair exchange-08028478427 Shri Harender Yadav, Dy Comdt Mobile No. 9466738643.
CBC 19110/11/0138/2425

